

**IN THE COURT OF ACMM -EAST KKD DELHI**

**State vs. Ravi**  
**FIR No: 380/2020**  
**PS New Ashok Nagar**  
**U/s 356/379/34 Arms Act**  
**08.10.2020**

**A bail application under Section 437 Cr.P.C. for grant of bail. This application is received on the E-mail ID of the court. The present bail application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.**

Present: Ld. APP for the State through VC.  
Sh. Naveen Singla, Id. counsel for the applicant/accused.  
HC R.B. Tomar from PS New Ashok Nagar.  
Proceedings are conducted through VC.

The Io in his reply had mentioned that accused Ravi was not in custody in the above-mentioned FIR. A report was called from the Jail Superintendent concerned informing the details of the cases, in which accused Ravi s/o Rishi Pal was in custody. Reply is not received from the Jail.

Jail superintendent to explain why the reply was not sent to the Court as required vide order dated 30.09.2020 and 05.10.2020. Explanation be filed on Next date of hearing.

In the meantime the jail superintendent concerned is directed to file the report as abovementioned on NDOH.

Explanation and the reply be filed on the next date of hearing.

Application be listed for further consideration on 09.10.2020.

**DINESH  
KUMAR**

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**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/08.10.2020**

**IN THE COURT OF ACMM -EAST KKD DELHI**

**State vs. Hemant**  
**FIR No: 4928/17**  
**PS New Ashok Nagar**

**08.10.2020**

**An application for release of original RC moved on behalf of the applicant Pratap Singh received on the E-mail ID of the court. Application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 as well as Order no. 5357-5377/JUDL.BR./East/KKD/ Delhi dated 28.09.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.**

Present: Ld. APP for the State through VC.  
Sh. Sanjeev Kumar, Ld. Counsel for the applicant.  
Ahlmad has brought the case file.

Heard on the application. Perusal of the record would show that the present matter had been disposed of on 27.02.2019. The surety has already been discharged. In these circumstances, Original R/C of the vehicle of the applicant be released to him as per rules after cancelling the endorsement if any.

Application stands disposed of.

Copy be sent to the ld. counsel for applicant on his E-mail and order be uploaded on the server.

Ld. counsel for the applicant is directed to file the original application along with documents in the court within 2 days from today.

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**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/08.10.2020**

**IN THE COURT OF ACMM -EAST KKD DELHI**

**State vs.**

**FIR No: 181/2020**

**PS Preet Vihar**

**08.10.2020**

**An application for Superdari received on the E-mail ID of the court. Application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 as well as Order no. 5357-5377/JUDL.BR./East/KKD/ Delhi dated 28.09.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.**

Present: Ld. APP for the State through VC.

None for applicant.

Be listed on 09.10.2020.

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Date: 2020.10.08  
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**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/08.10.2020**

**IN THE COURT OF ACMM -EAST KKD DELHI**

**State vs. Unknown**

**e-FIR No: 43634/2019**

**PS Kalyan Puri**

**08.10.2020**

**An application for mentioning engine number and chassis number in the untrace acceptance report issued by this Court. This application is received on the E-mail ID of the court. The present application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.**

Present: Ld. APP for the State through VC.

Applicant Devender Kumar in person through VC.

Heard.

It is mentioned in the application that the untrace report in the abovementioned FIR was accepted by this Court. However, the engine number and the chassis number of the stolen vehicle were not mentioned in the report received by him. Without these particulars the insurance company has refused to process his claim. Hence it is prayed that the necessary particulars be mentioned on the report issued by this Court.

The untrace reports in e-FIRs of MVT cases are received on the portal of the Delhi Police. Those reports are accepted by the Court. All the particulars are uploaded by the Delhi Police MVT

branch.

A report was called from the Incharge of the concerned branch for today. No report is received.

In these circumstances fresh notice be issued to the Incharge of the concerned branch to explain as to why complete particulars were not filled at the time of uploading the untrace report of the present case on the portal. The reply be filed on the next date of hearing.

The concerned incharge shall also join the proceedings in the Court on date fixed.

In the meantime it is directed that fresh report containing all the particulars be uploaded on the server before next date of hearing to avoid any inconvenience to the applicant.

**Copy of this order be sent to the concerned incharge, through the IO of the case, for information and compliance.**

Be listed on 16.10.2020.

**DINESH KUMAR** Digitally signed by  
DINESH KUMAR  
Date: 2020.10.08 12:21:57 +05'30' **(DINESH KUMAR)**  
**ACMM (EAST)/KKD/08.10.2020**